

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.10/Chd/Hry/2018

In the matter of:

M/s Educomp Infrastructure & School Management Limited.

....Petitioner-Corporate Applicant.

Present: Mr.Ajay K.Jain, Advocate with Mr.Krishan Vrind Jain,
Chartered Accountant for the petitioner.

The learned counsel for the petitioner inter-alia contends that after the decision of the Joint Lenders Forum was communicated to the petitioner and the petitioner company passed resolution Annexure B, dated 26.12.2017 resolving to file the petition under Section 10 of the Insolvency & Bankruptcy Code, 2016.

Notice of the petition to the Financial Creditors Andhra Bank, Axis Bank, Bank of India, Corporation Bank, Karnataka Bank, Punjab National Bank, State Bank of India and Yes Bank for 08.02.2018. The petitioner would collect the notice from the registry and send to the respective Banks by speed post along with the copy of petition with the entire paper book and also at the e-mail address of the aforesaid Banks immediately and to file an affidavit of service along with the requisite documents at least three days before the date fixed. In the meanwhile, the petitioner shall also file the affidavit along with the tracking report in respect of the dispatch of the copy of the application along with the entire paper book sent at the time of filing of this petition.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 17, 2018.
Ashwani